

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No. 236/KB/2017


CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M

Name of the Company	P.S Group Realty Ltd		
Under Section	14 (1) (B)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 N. GURUMURTHY, FCA
Partner, Maroti & Associates

Applicants


13/07/2017

13.07.2017- P.S. Group Reality Ltd.

ORDER

Ld. Pr.C.S. appeared in the matter and filed a petition with a prayer for allowing them to convert the Company from Public Limited Company to Private Limited Company and submitted that there are 313 creditors and 17 shareholders as on 28.02.2017, and 5 secured creditors are there. Since no affidavit is filed, the Ld. Pr. C.S. is hereby directed to file one affidavit with regard to the fact that there is no debenture holder and he is further directed to issue notice to the secured and unsecured creditors/share holders.

Petitioner is also directed to make a paper publication as per Rule 35 of NCLT Rules in widely circulated local language daily as well as English daily.

Fixed on 22.08.2017 for objections, if any, from secured/unsecured creditors.

MANORAMA KUMARI
MEMBER(J)